

ITEM NO.20

COURT NO.17

SECTION XI

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 2773/2025

[Arising out of impugned final judgment and order dated 11-12-2024 in SA No. 512/2000 passed by the High Court of Judicature at Allahabad]

SURESH CHAND &amp; ORS.

Petitioner(s)

VERSUS

PREM KUMAR &amp; ORS.

Respondent(s)

FOR ADMISSION

IA No. 84678/2025 - APPLICATION FOR SUBSTITUTION

IA No. 84679/2025 - CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN.

IA No. 84683/2025 - EXEMPTION FROM FILING DEATH CERTIFICATE / CERTIFIED COPY OF DEATH CERTIFICATE

IA No. 27428/2025 - EXEMPTION FROM FILING O.T.

IA No. 84682/2025 - SETTING ASIDE AN ABATEMENT

IA No. 82694/2025 - SUBSTITUTED SERVICE

Date : 13-08-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARAVIND KUMAR

HON'BLE MR. JUSTICE N.V. ANJARIA

For Petitioner(s) :

Mr. Ranjit Kumar, Sr. Adv.

Mr. Sanchit Garga, AOR

Ms. Mithu Jain, Adv.

Mr. Shashwat Jaiswal, Adv.

Mr. Kunal Rana, Adv.

Mr. Bhanu Pratap Singh, Adv.

For Respondent(s) :

Mr. Tanvir Nayar, AOR

UPON hearing the counsel the Court made the following  
O R D E R

**ORDERS ON IA No. 84678/2025, IA No. 84679/2025, IA No. 82694/2025 AND IA No. 84682/2025**

1. Delay in filing the substitution application is condoned.
2. Application seeking substitution to bring on record the legal heirs of the deceased respondent no.11 is allowed.
3. Issue notice to the legal heirs of respondent no.11.
4. Respondent No.3 (Dhanwanti Devi) has expired on 03.12.2020 and her name had continued before the High Court. The copy of the death certificate is annexed with application (I.A. No. 84678/2025) at Annexure A-1 which would evidence factum of death of respondent no.3. Her legal heirs are already on record as petitioners. In the view of the matter application seeking deletion of respondent no.3 from the array of parties is allowed at the risk and request of the petitioner(s).
5. Amended memo of parties be filed within one week.
6. Application seeking permission for substituted service in respect of respondent nos. 10, 15 and now legal heirs of deceased respondent no.11 is allowed. Needful be done accordingly.

**ORDERS ON IA No. 190672/2025**

Having heard the learned counsel appearing for the parties, we notice from the judgment and decree passed by the Courts below, which was in favour of the plaintiff(s)/ petitioner(s) that pursuant to sale deed dated 23.08.1968 executed by Pyare Lal as Power of Attorney Holder of Jetha Nand, in favour of his sons resulted in the revenue records being mutated in their favour namely, in favour of the purchaser, and as such, the said entry shall continue till the pendency of the present proceedings and it is needless to state after the outcome of the present proceedings, the Revenue Authorities will take appropriate steps to mutate the revenue records.

Accordingly, application stands allowed.

**ORDERS ON IA No. 190939/2025**

Learned counsel appearing for the respondent(s) would fairly submit, at this stage, he would not press this application.

Accordingly, placing the said submission on record, the application stands dismissed as not pressed.

In the meanwhile, until further order, interim order dated 03.02.2025 to continue.

**COMBINED ORDER**

List the matters on 16.09.2025 (non-miscellaneous day).

(NISHA KHULBEY)  
SENIOR PERSONAL ASSISTANT

(AVGV RAMU)  
COURT MASTER (NSH)